



(Bench No. 1)

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD.

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Registration No. 760 of 1986 (T)
(Misc.(Restoration) Application No. 94 of 1985.

Chhedi Lal - - - vs- - - Union of India and others.

Hon'ble S.Zaheer Hasan, Vice Chairman.

Hon'ble Ajay Johri, Member (A).

(Delivered by Hon. S.Zaheer Hasan, V.C.)

The suit (Original Suit No. 183 of 1982) was dismissed for default of the parties on 23.5.1985. On the same day, applicant Chhedi Lal moved an application for setting aside the order of dismissal with the allegation that he was present in court throughout, but when the case was called he went to call his counsel, and in the meantime the suit was dismissed. There is no counter version. The alleged cause is sufficient. The order dated 23.5.1985 is set aside and the suit is restored to its original number.

3.10.1986.
R.P.

Vice Chairman.

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Member (A).